by the Government of India, people who were working substantially in posts connected with federal subjects in States and performing those duties were to be taken over by the Centre in appropriate grades and on terms not less advantageous than their services in the States. That is the principle.

Technical Personnel Report

*283. Shri L. N. Miskra: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the sub-Committee of the Co-ordination Board of Ministers to which the question of technical personnel was referred some time back has submitted its report; and
 - (b) if so, its main recommendations?

The Minister of Irrigation and Power (Shri S. K. Patil): (a) and (b). The report of the sub-Committee has been circulated to the Members of the Co-ordination Board of Ministers which will consider it at its next meeting.

Shri L. N. Mishra: May I know whether any special decision has been taken as regards the creation of a pool of engineers and an All India cadre of Engineers?

Shri S. K. Patil: That has been one of the recommendations. But the decision will be taken only when the Board meets and it is referred to the Ministry back again.

Shri L. N. Mishra: May I know whether Government have tried to assess their requirements of technical personnel during the Second Five Year Plan; and how does it compare with our present strength?

Shri S. K. Patil: That was one of the terms of reference when the Board was appointed and the sub-committee was appointed. They have gone thoroughly into it and when the Board meets, the recommendations will be considered. That will be one of the items.

Displaced T. B. Patients

*284. Shri D. C. Sharma: Will the Minister of Health be pleased to state:

- (a) the amount sanctioned as assistance to displaced T. B. patients from West Pakistan during 1956-57;
- (b) how many patients received regular hospital treatment;
- (c) how many could not be accommodated in hospitals for want of seats;
- (d) the number of displaced T.B. patients from West Pakistan who died during the period; and
- (e) whether any T. B. hospital is proposed to be opened entirely for displaced persons in the near future?

The Minister of Health (Shri Karmarkar): (a) A sum of Rs. 8,49,917 was sanctioned by Central Government to State Governments and other institutions for the reservation of beds in the various T.B. Hospitals/Sanatorium for the free treatment of displaced T.B. patients from West Pakistan and for the supply of free medicines as well as grant of cash assistance in deserving cases.

(b) to (e). The required information is being collected and will, when available, be placed on the Table of Lok Sabha.

Sir, as a matter of fact, we have received information only from the Bombay Government, the U.P. Government, Delhi and Madhya Pradesh Governments also from Punjab. If my hon, friend wants any information about these States, I am prepared to supply.

Shri D. C. Sharma: May I know how many T.B. patients applied for assistance and how many of them were accommodated?

Shri Karmarkar: From Bombay, the number which received treatment is 866; every deserving patient was admitted. Regarding U.P., on both these items information is not available. Delhi—not available; and Punjab, the total number of patients who received treatment is 288 and the total number who could not be accommodated is about 500.

Shri S. C. Samanta: Part (e) has not been answered.

Oral Answers

Shri Karmarkar: (b) to (e): Information is being collected.

लाला अचित राम : डिस्पलंस्ड परसन्स में मे जो ही बी के मरीज ग्रस्पतालों में दाखिल होने हैं क्या उनके परिवारों की मदद कें लिए कोई रूपया दिया जाता है।

श्री करमरकर : जी हां, रिहैबिलिटेशन मिनिस्टी में ईसके लिए कोई प्रावीजन किया गया है।

Shri Sambandam: May I know whether this T.B. question can be taken on an All India basis and open a research Institute to find out the ways and means to cure the disease as it is prevalent all over the country ona very large scale causing the death of many people?

Shri Karmarkar: It is a very good question but I would like to have notice for replying that.

Shrimati Parvathi Krishnan: May I know whether the assistance referred to is only the question of making provision for the patients being given hospitalisation or is there any allocation enabling those who do not have any means to go from one place to another? For instance, suppose a bed is in Bombay and they have to move it to some other city I want to know whether there is any allocation for such assistance also.

Shri Karmarkar: Yes, Sir; I think SO.

Supply of Power from D.V.C. to Calcutta

*285. Shri Sadhan Gupta:
Shri H. N. Mukerjee:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether electric-power from Damodar Valley Corporation is being made available for Calcutta from the 18th April, 1957.

- (b) if so, the amount of such power that will be available for Calcutta:
- (c) the agency through which such power will be distributed to consumers in Calcutta:
- (d) the price to be paid by agency to the Damodar Valley Corporation for such power; and
- (e) the price to be charged from the consumers in Calcutta for such power?

The Minister of Irrigation Power (Shri S. K. Patil): (a) Sir. Power supply to Calcutta actually commenced from the 22nd April. 1957

- (b) Power will be supplied upto a maximum of 45,000 KVA during the vear 1957.
- (c) The Calcutta Electric Company Ltd.
- (d) The D.V.C.'s tariff for power supplied to the Calcutta Electric Supply Corporation is as follows:

Demand Charge

First 20,000 KVA per month Rs. 9/8 per KVA.

Next 20,600 KVA per month 8|12 per KVA.

Excess over 40,000 KVA per month Rs. 7/14 per KVA.

PLUS

Energy Charge

All energy....0.2 As per KWH. subject to coal cost adjustment.

(e) Information is being collected from the Government of West Bengal and will be laid on the Table of Lok Sabha.

Shri Sadhan Gupta: May I know whether the Government will see to it that the power which is taken from the Damodar Valley Corporation will not be sold to consumers in Calcutta at high profit?